

Airports Authority of India (AAI) is constructing a New Integrated Terminal Building (NITB) at Vadodara airport and has plans for extension of runway at Surat airport.

(c) and (d) Yes, Sir. AAI has received requests for upgradation of Vadodara and Surat airports as International Airports and for transfer of Deesa airport to the State Government for operation and maintenance. AAI has informed its willingness to lease the airport to the State Government on the condition that requisite land for development of Ahmedabad and Porbandar airports are transferred to AAI.

However, it is up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability while complying with Route Dispersal Guidelines.

Drunken passengers on flights

185. SHRI SANJAY RAUT: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that a drunk and abusive man was tied to his seat on a flight from Australia to Delhi recently by crew members;

(b) if so, the details thereof;

(c) whether many such hullabaloo incidents occurred due to drunken passengers in Air India (AI); and

(d) if so, whether Government's response thereto and directions issued to AI staff to tackle such incidents in the future?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) and (b) Yes, Sir. One passenger seated on 11B of AI-302/ Delhi-Sydney flight of 14.10.14 was shouting and insisted on upgrade to club class. The passenger was inebriated, and displayed abusive language and aggressive behaviour with the crew. The passenger created inconvenience for the other passengers of the flight. Later he was handed over to Sydney police.

(c) 5 such instances have occurred in AI flights since September, 2014.

(d) Section 23 of Aircraft Rules 1937 empowers the Commander of an aircraft to take action against any person for assault and other acts which may endanger safety of the aircraft or person on board or jeopardize good order and discipline on board. DGCA has

also issued CAR Section 3, Series M, Part VI on “handling of unruly passengers” to deal with such situations.

Development of airports in the country

186. SHRI PARIMAL NATHWANI: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government proposes to develop/construct airports in various States of the country;
- (b) if so, the details thereof, State-wise including Gujarat and Jharkhand;
- (c) the number of airports out of these proposed to be developed to international standards;
- (d) whether various States have requested for enhanced aviation facilities in their States; and
- (e) if so, the details thereof, State-wise along with the response of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) to (c) Yes, Sir. Government of India (GoI) has granted “in principle” approval to 15 projects and ‘site clearance’ to 5 projects including Dholera in Gujarat and Jamshedpur in Jharkhand for setting up of Greenfield airports. The list of these airports along with their categorization is given in the Statement-I (*See* below).

(d) and (e) Airports Authority of India (AAI) has received requests from various State Governments for development, upgradation and expansion of airports in the respective States. State-wise details of requests received from State Governments during the last three years which have been favorably responded are given in the Statement-II (*See* below). Development of these airports is subject to availability of land by the respective State Government free of cost and free from all encumbrances, regulatory clearances etc.